

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 9/2021

LAL SAHAB SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Cr1.A. No. 11/2021 (II)
(FOR)

Cr1.A. No. 10/2021 (II)

Date : 20-05-2022 These appeals were called on for hearing today.

For Appellant(s)

Mr. Anurag Dubey, Adv.
Mr. Ashish Upadhyay, Adv.
Mr. Bhupendra Kumar Bhardwaj, Adv.
Mr. Satpal Wadhwa, Adv.
Mr. S. R. Setia, AOR

For Respondent(s)

Mr. Garvesh Kabra, AOR
Ms. Mansa Singh, Adv.
Mr. Pranjal Sharma, Adv.

Ms. Bharti Tyagi, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

In all the matters numbered above,

Sole respondent is duly represented.

Records have been received.

Four weeks time is given to the Ld. Counsel for the parties to file the additional documents. After expiry of four weeks, list the matters before the Hon'ble Court, under the rules.

S.P.S. LALER
Registrar